

12.45 hrs.

RE. MAHARASHTRA-KARNATAKA
BORDER DISPUTE

MR. SPEAKER : Shri K. R. Ganesh.

SHRI K. LAKKAPPA (Tumkur) : We are agitated over a matter, Sir. There was an assurance by the Home Minister regarding Maharashtra-Karnataka border dispute that there would not be any violent activity, but the recent Bombay *bandh* supported by Shiv Sena. . . .

MR. SPEAKER : Mr. Lakkappa, I am not allowing you. Please sit down. All of you are speaking without my permission. I have not called any one. May I request you all to sit down. One thing is very clear. When I have not permitted any motion, when I have not called any gentleman, when all of you Maharashtrians and Mysorians are standing up quarrelling with each other, nothing is going on record. I think, the House will agree with me that I will not interfere; if you can solve this problem by shouting at each other, I can sit down for one or two hours till the problem is solved. These matters can be solve by negotiations, discussions, arbitration, conciliation or other methods and not by shouting at each other like this. If you think that this can be solved like this, we can be quiet spectators over this for some time till it is solved. But this is not the way of doing it. Please do not do like this.

SHRI SEZHIYAN (Kumbakonam) : The Prime Minister or the Home Minister should come forward and make a statement.

SHRI B. V. NAIK (Kanara) : On a point of order. . .

MR. SPEAKER : Point of order on what? There is no business before the House.

SHRI B. V. NAIK : In the morning, before the time limit I had had submitted in writing that I want to make a submission under Rule 377. If you kindly bear with me, the point I am making is that if the border dispute concerns anybody, it is myself because I come from the border area and in the interests of the people living in the border taluk of Kanapur, this problem

should be solved peacefully and immediately. Therefore, I would urge that the Chair should intervene to establish order and peace in the discussions since a promise has been given on the floor of the House that it would be settled in a peaceful manner.

DR. HENRY AUSTIN (Ernakulam) : I suggest that Kerala's example should be followed. We are also a party to the dispute—the Kerala State, but in spite of the provocation by our big neighbours, Mysore and Maharashtra, we are keeping quiet on the issue so that it can be solved peacefully and objectively. . . . (*Interruptions*)

SHRI H. N. MUKERJEE (Calcutta-North-East) : The other day, the entire House took a decision not to have a discussion because the Government had promised reconciliation through seniors and expeditiously. Today members are exercised and the Government is just not here. The leader of the Congress Party is not here, the Leader of the House is not here, the Home Minister is not here, and the Government Ministers sit mum and these Members shout at each other. Very naturally, because they are provoked beyond endurance. As a Member of this House I would like your direction. The other day we decided not to have a discussion provided the Government did something in the interim period. But, now the Government does nothing and these members are perturbed. I also share their perturbation. You must give us some direction as to what we should do in such a situation when the Government's Party does not do anything at all.

MR. SPEAKER : May I make an amendment to your suggestion—that the Government should see that their members are quietened down or we will have a discussion? Either they deal with these members or we must have a discussion.

श्री जगन्नाथ राव जोशी (शाजापुर) : अध्यक्ष महोदय, हम लोगों ने यहाँ पर विवाद उठाया था लेकिन उस को वापस ले लिया था कि सरकार कुछ करेगी। अब सरकार ही इस बन्ध को सारा समर्थन दे कर गड़बड़ करायेगी तो वापस लेने का क्या मतलब निकला ?

[श्री जगन्नाथराव जोशी]

This is a very serious point. The Government should not keep quiet . . .
(Interruptions)

MR. SPEAKER : I am not allowing anybody. The gentleman who is not called should not stand up.

SHRI P. R. SHENOY (Udipi) : There was a *bandh* the other day in Bombay organised by the Shiva Sena and supported by all Parties. . . . (Interruptions) The Mahajan Commission's report should be implemented immediately. If that is done, it will put an end to all violent agitations.

MR. SPEAKER : I am not allowing anybody. The gentleman who is not called should not stand up.

Mr. Ganesh, Dr. Pandey, I am not allowing you. Please sit down.

12.56 hrs.

ORISSA APPROPRIATION (No. 4)
BILL, 1973*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1973-74.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1973-74."

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce† the Bill.

Sir, I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of the State of Orissa for the services of the financial year 1973-74, be taken into consideration."

The motion was adopted.

MR. SPEAKER : Now, the question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

12.59 hrs.

MOTION RE. INTERNATIONAL
SITUATION

MR. SPEAKER : The next item is Discussion on the International situation. The time fixed is 8 hours. The Business Advisory Committee, in view of the short time and also the limited scope, decided that the whole discussion will finish today. There is enough time.

The Minister will reply at 6 O'clock.

श्री जगन्नाथ राव जोशी (शाजापुर) :
अध्यक्ष महोदय, 6 घंटे तो कम से कम
मिलने चाहिये ।

It is very difficult to sit after 6 P.M.
It is very cold, Sir.

SHRI SHYAMNANDAN MISHRA (Begusarai) : It is 1 O'clock already. How can we finish it today?

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† Introduced/moved with the recommendation of the President.